GOVERNMENT OF INDIA MINISTRY OF COMMERCE & INDUSTRY (DEPARTMENT OF COMMERCE)

LOK SABHA UNSTARRED QUESTION NO. 5353 TO BE ANSWERED ON 05th APRIL, 2023

ILLEGAL TRADE

5353. SHRI CHANDRA SEKHAR BELLANA:

Will the Minister of COMMERCE & INDUSTRY (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

(a) whether the Government is taking measures to curb illegal trade with Bangladesh;

(b) if so, the details thereof including the impact of such measures; and

(c) if not, the reasons therefor?

ANSWER

वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्रीमती अनुप्रिया पटेल)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SMT. ANUPRIYA PATEL)

(a) to (c) India and Bangladesh have a number of bilateral review mechanisms under which relevant agencies of both countries undertake periodic assessment of institutional measures adopted across the Indo-Bangladesh border to curb illegal trade. Director General (DG) – level talks between Border Security Force and Border Guard Bangladesh; Joint Task Force on Fake Indian Currency Notes; DG – level talks between Narcotics Control Bureau, Government of India and Department of Narcotics Control, Government of Bangladesh; Joint Working Group on Security and Border Management; Home Secretary level talks are some of the examples of such institutional mechanisms. Additionally, upgradation of infrastructure at Integrated Check Posts and opening of border haats along the India-Bangladesh Border have significantly incentivized legal trade.
